

CENTRAL ELECTRICITY REGULATORY COMMISSION

6th, 7th & 8th Floors, Tower B, World Trade Centre,
Nauroji Nagar, New Delhi- 110029
Ph: 011-26189709 Fax: 011-20904365

Petition No.: 114/TT/2026

Date: 21.5.2026

To

Shri Zafrul Hasan,
General Manager (Commercial),
Power Grid Corporation of India Limited,
Saudamini, Plot No. 2,
Sector-29, Gurgaon-122001

Subject:- Petition for determination of Transmission tariff for 2024-29 tariff block for assets *under “Transmission system for evacuation of power from the Rajasthan REZ Ph-IV (Part-1) (Bikaner Complex) - Part-E”* in Northern Region under Section 62 read with Section 79(1)(d) of Electricity Act, 2003, Regulation 15(1)(a) and Regulation 23 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 read with Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2024.

Sir,

With reference to your petition mentioned above, I am directed to request you to furnish the following information under Regulation 28(10) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 5.6.2026:-

- a) Provide the computation of Notional IDC in case of Asset-1 and Asset-2 in Excel format.
- b) Provide the cash IDC statement in excel format for Asset-1 and Asset-2.
- c) Provide Form-12 for Timeoverrun in case of Asset-2.
- d) Provide Form 9C in Excel format for both Asset-1 and Asset-2.
- e) Provide Liability flow statements in excel format for both Asset-1 and Asset-2.

- f) Provide RCE with justification for its variation with the FR cost and estimated completion cost in case of Asset-1 and Asset-2.
2. Confirm whether there is no further additional information required to be submitted by the Petitioner.
 3. Confirm whether all the assets under the instant Transmission Scheme have been completed and whether they are covered under the instant petition.
 4. In case the above said information is not filed within the specified date, the petition shall be disposed on the basis of the information already on record.

Yours faithfully,

S/d
(Kamal Kishor)
Deputy Chief (Legal)